

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI
BENCH, MUMBAI**

C.A. No. 66, 67,54,55,56 of 2016

In

Transfer Company Petition No. 91 to 96 of 2015

Coram: M. K. SHRAWAT, Member (Judicial)

Order under Section 397-398 of the Companies Act 1956.

Between:

Aneesha Dutt & Anr. (the Petitioner is common in all the TCPs mentioned below)

vs.

1. M/s. Northbridge Consulting Pvt. Ltd. & Ors. (Respondents in TCP No. 91/2015)
2. M/s. Executive Recruiters Pvt. Ltd. & Ors. (Respondents in TCP No. 92/2015)
3. M/s. Dutt Capital Advisors Pvt. Ltd. & Ors. (Respondents in TCP No. 93/2015)
4. M/s. Cycus Technologies Pvt. Ltd. & Ors. (Respondents in TCP No. 94/2015)
5. M/s. Celedon Real Estate Pvt. Ltd. & Ors. (Respondents in TCP No. 95/2015)
6. M/s. Ashu Dutt Networking Pvt. Ltd. & Ors. (Respondents in TCP No. 96/2015)

COMMON ORDER

1. Afore listed Interim Order could not be pronounced within 30 days as prescribed under Rule 150 of NCLT, Rules, 2016 due to certain unavoidable reasons viz. non availability of PA and official tour of the undersigned to Ahmedabad.
2. In number of precedents guide lines have been provided that in case of delay of more than 60 days the matter be re-fixed for hearing so

that the facts, as also, involved the law point can be recapitulated/reheard.

3. In this group of cases it is also important to place on record that number of Applications, one after another, were filed by the rival sides, however decided in the recent past. On realizing the complexities created by number of such Applications, it was decided on the last occasion i.e. on 18th November 2016 that the Company Petitions shall be heard finally. For that purpose, three days 17th, 18th, 19th January 2017 were reserved. Since the Petitions are now enlisted for hearing and the dates are reserved therefore in the interest of justice and also under the fitness of circumstance the Applications in question shall also be decided on the said next date of hearing along with Company Petitions.

4. Registry is directed to place all the Applications in the causlist and intimate accordingly to the concerned parties.

Dated: 6th January, 2017.

Sd/-

M. K. SHRAWAT
Member (Judicial)